45 Orissa Weights and 20 DECEMBER 1958 Procurement of Rice in 6746 Measures (Delhi Repeal) Bill Andhra

17.48 hrs.

ORISSA WEIGHTS AND MEASURES (DELHI REPEAL) BILL

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): I beg to move.

"That the Bill to provide for the repeal of the Orissa Weights and Measures Act, 1943, in its application to the Union Territory of Delhi, be taken into consideration."

This is a very simple three-clause Bill to which no amendments have been tabled.

Mr. Speaker: The time allotted is 30 minutes.

Shri Ranga (Tenali): There are no amendments, Sir.

Mr. Speaker: It won't take much time.

Shri Satish Chandra: At present, the Orissa Weights and Measures Act has been extended to Delhi. According to this Act, the old standards of weights and measures are being enforced in this union territory. From 1st October, 1958, metric system of weights and measures has also been introduced in Delhi. For that purpose, the Act passed by Rajasthan in 1958 has been extended to this Union Territory. We have been advised that while we can introduce the Rajasthan Act in Delhi by notification, under the Delhi Laws Act, an Act once introduced in Delhi cannot be repealed without the consent of Parliament. Therefore, this measure has been brought before Parliament. During the transition period both the systems are continuing. So, the Bill provides for a gradual repeal of the Orissa Act. As and when the provisions of the Rajasthan Act are enforced in Delhi,

Orissa Act will get repealed automatically.

I move.

Mr. Speaker: The question is:

"That the Bill to provide for the repeal of the Orissa Weights and Measures Act, 1943, in its application to the Union Territory of Delhi, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That clauses 1, 2, 3, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clauses 1, 2, 3, the Enacting Formula and the Long Title were added to the Bill.

Shri Satish Chandra: I move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

17.52 hrs.

PROCUREMENT OF RICE IN ANDHRA*

Mr. Speaker: The House will now take up the discussion on points arising out of the answer given on the 12th December, 1958 to Starred Question No. 901 regarding procurement of rice in Andhra.

Shri Vasudevan Nair (Thiruvella) In am very grateful to you for giving me an occasion to raise this discussion in spite of the fact that there was very heavy pressure of work before you.

to that extent the provisions of the

^{*}Half-an-Hour Discussion.

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This discussion is about the procurement of Andhra rice, but that is a problem that intimately affects our State of Kerala.

Procurement of

On December 12, in answer to Starred Questien No. 201 the hon. Minister of Food and Agriculture was pleased to state that the Central Government was not entering the Andhra market because the Central Government wanted to give the Kerala Government a chance to buy from the Andhra market, but in answer to certain supplementaries he gave certain contradictory answers. That is the main reason why I wanted to raise this discussion.

The question was posed before the hon. Minister whether the Kerala Government approached the Central Government for the rice that the Central Government was procuring from Andhra at controlled prices Under the provisions of the Essential Commodities Act, the Central Government is procuring rice from Andhra. and after the formation of the Southern Zone the Central Government has procured nearly 2,60,000 tons of rice from the four surplus districts of Andhra Pradesh When the question was raised whether the demand came from Kerala that they should be given first priority from this procured rice, I am sorry the hon. Minister did not give any answer to it.

You are quite aware that our biggest problem is that of food. We are unfortunately 50 per cent. deficit. We are having the biggest problem among all the States in India as far as food deficit is concerned. Before the formation of the southern rice zone we used to get nearly 25 to 26 thousand tons of rice from the Central Government at, a subsidised price, but after the formation of the southern rice zone, the Central Government told the Kerala Government: "You have now to depend entirely on the Andhra market. You can go there and buy as you please. We are not in a position to supply you rice any more." At the came time we were surprised to find that the Central Government wasthere in the market, and they procured nearly 2,60,000 tons of rice. That itself resulted in a rise in price as far as Andhra Pradesh was concerned Besides, the hon. Minister himself stated in this House that large-scale smuggling was going on from the southern zone especially to Bombay. As a result of all these factors. although the southern rice zone was formed in order to stabilise the price of rice m all the four States, the fact. is that not only in Kerala, but even in Andhra Pradesh itself which is a surplus State in rice, even in the four surplus districts of Guatur, Krishna, East Godavarı and West Godavari in Andhra, there is a spiralling of prices. According to the information availshie from the Treasury Benches, the price of rice per maund in Vijayawada now is Rs. 20 or Rs 21 or Rs. 22. The Kerala Government have been asked to go to the market. The Kerala Government have been asked to depend on the whims and fancies of the Andhra Pradesh market. The activities of the millers in Andhra Pradesh are wellknown, and it is very difficult for the Kerala Government to procure rice from the open market

As a matter of fact, the Kerala Government wanted nearly 70,000 tons of rice and they called for tenders, but it is strange that nobody was prepared to accept the tenders. So, the Kerala Government approached the Central Government, and appealed to the Central Government that from the rice that was procured from the Andhra Pradesh State—the southern zone was mainly formed for the benefit of the deficit State of Kerala-the Kerala State abould be given 20,000 tons of rice per month If we get 20,000 tops of rice per month, we can run our fair price shops. Somebody may argue that it is not possible to keep on these tair price shops. We have nearly six thousand fair price shops in the Kerala State. There is plenty of rice everywhere, there is no scarcity of rice in the southern zone, but the difficulty is that the prices are rising. In our State, per bag of rice, that is, two[Shra Vasudevan Nair]

maunds of rice, people have to pay something like Rs. 40, in some places, the price is Rs. 42 and Rs. 44, and everywhere, the prices are rising. These prices stood nearly at Rs 38 per bag, which comes to Rs. 19 per maund In order to keep down the price m the open market, these fair price shops are to be run, and we have to give something through the fair price shops Otherwise, the prices will be going up And where are we to get the rice for these fair price shops? That is the mam question And our request before the Central Government was, is, and will be this The Central Government cannot say that they have nothing to do with it, that they have no responsibility, and that we have to go to the open market, we have to depend on the trends in the market, we have to depend on the whims and fancies of the market We plead with the Central Government that they should give priority to the Kerala Government when they procure rice from Andhra Pradesh

It is now the harvesting season But even before that, during the last so many months, they have procured 2,60,000 tons You, Sir, will be interested to know that out of 2,60 000 tons of rice procured from this zone, the Kerala Government were allotted only 68,000 tons, and out of these 68 000 tons 24,000 tons were given on a replacement basis, that is, as loan

As a matter of fact, for the last three months, there is practically nothing in our fair price shops When it was found that the Central Government were not prepared to help the Kerala Government by giving rice to them from the rice that they procured from the Andhra Pradesh at controlled rates the Kerala Government then approached the Central Government and told them they should at least be allowed to go to the open market to purchase Sir, you will be interested to know that even that was not allowed That is, in these surplus districts, in these four districts, in the name of legality, because there is the lawwe cannot go and purchase; we can go outside these four districts and purchase, we have to go to Nellore and Rayalaseema and purchase rice. That was the answer given by the Central Government, unfortunately, to the Kerala Government

We request the Central Government to reconsider this question and give priority to the Kerala Government when they procure rice from Andhra The price can be fixed in Pradesh There is quarrel about price advance between the Andhra Pradesh Government and the Central Government We know that Again, there is quarrel between the millers and the Central Government We know that As a matter of fact, there was a strike by But then, the millers last month Central Government can fix the price. and at whatever price they purchase, they should give 20,000 tons of rice at least per month to the Kerala Government That is our prayer

There is no question of expenditure from the pocket of the Central Government That does not arise at all because the conditions and the terms put forward by the Kerala Government are that they will meet all the expenses on transport, they will give the entire price, so, not a naya paisa need be spent by the Central Government So there is no question of subsidising The Kerala Government are prepartd to spend nearly a crore of rupees for subsidising rice During this budget year the Kerala Government have set apart a crore of rupees for selling the rice at subsidised rates through the fair pince shops. But the problem is where is the rice to get from?

18 hrs.

I give force to my argument by citing the instances of supply of rice and wheat and other foodgrains other States in this country by the Central Government. There may be

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an argument that in other States there is no Zone; so the Central Government will have to feed them. There may be some validity in that argument. I was able to find out that from January to July 1958, the State Bihar was given 4,80,000 tons of rice from the Central Government at subsidised rates. The State of West Bengal was given 5,16,000 tons of rice by the Central Government. You are aware that if we are 50 per cent deficit in food, West Bengal has only 15-20 per cent, deficit. We are very glad that the Centre is giving rice to West Bengal at subsidised rates. We will appeal to them to give more to West Bengal. But when all these States are helped by the Central Government, why is the Kerala Government not given practically anything for the last so many months? UP, is given 60,000 tons of wheat per month. They gave to Bombay from January to November 1958, 2,91,000 tons. In November 1958, West Bengal was again given 41,000 tons of rice and 61,000 tons of wheat. All the States in India which are facing difficulties as far as food is concerned are helped liberally, I should say, by the Central Government except Kerala. My question is: why cannot that hand of friendship be extended to Kerala?

The Central Government are spending a lot of money by way of subsidy. We do not demand any subsidy. The Kerala Government is prepared to spend nearly a crore of rupees for subsidising rice, but it has to get rice at controlled rates, at the rates fixed by the Government of India.

If the Kerala Government is just left at the mercy of the market, what is going to happen? I will furnish you with some figures. It has been calculated that for our fair price shops we should have 25,000 tons of rice per month on an average. In that case, if we have to depend on the market, the price is somewhere at Rs. 40 per bag or Rs. 20 per maund. Now there is some arrangement between the Kerala Government and the Andhrs Pradesh Government for the time.

being, and they supply rice at Rs. 40 per bag from Andhra.

Mr. Speaker: What is the price at with the Centre purchases?

Shri Vasudevan Nair: Rs. 16 per maund

Mr. Speaker: Kerala is asked to pay R_b 40?

Shri Vasudevan Nair: We are forced to pay at that rate because the Centrai Government refuses to buy at the controlled rice They bought 2.60.000 tin, from Andhra, but they gave only 45,000 tons out of that quantity to Kerala So we are forced to depend upon the open market. The result is that the enure resources of the State of Kerala are fleeced. If we have to import grain at Rs. 40 per bag, it will cost Rs. 480 lakhs per year. If a Government which has only a revenue of Rs 30 crores-Rs. 32 crores has to spend Rs. 480 lakhs per vear for importing rice at such a high cost, you can imagine what will happen to that State. But if the Central Government is prepared to supply this rice at controlled rate, that is, Rs. 16 per maund that will be of help to us. Let it be Rs 17 per maund; we have no abjection, whatever be the price. I have no quarrel with Shri Ranga. They can settle the dispute among themselves. Whatever be the price fixed by the Central Government, at that price if we are supplied rice, we will have to. spend only something like Rs. 200; lakhs. So the difference is to the tune of Rs 250 lakhs or Rs 280 lakhs.

In his recent statement at a Press conference, our Chief Minister calculated this difference and announced that it would be a great burden on the Kerala Government. It is only fair that the Central Government comes to the help of the Kerala Government in this great difficulty.

I do not want to go into other questions just now. Unfortunately, this question of food is made a subject of political battle in our country today. That is a very sorry state of affairs.

Mr. Speaker: Hon. Members are forgetting the scope of the half-an-hour discussion arising out of questions. I have allowed the hon. Member a long time already But a general discussion about policy and political affairs as absolutely irrelevant

Shri Vasudevan Nair: 1 am not going into such questions. I am only interested in getting food for the State of Keraia which is in great difficulty I would urge upon the Central Government—this is the time of barvestto continue purchases or procurement whatever it may be, and give the first priority to the Kerala State when they decide to send out this rice procured from the Andhra State.

If there is an arrangement between the Central Government and the State Government, many other problems will be solved. If the arrangement is between the Andhra Government and the mills and the Kerala Government. the question of transport, the question of godowns etc, are there. If it is with the Central Government, then they can store the rice even in the godowns they have got at Cochin and from there stocks can be regularly sent to Kerala. It would be a much better arrangement and it would be very good for the entire people of the State I say the Central Government should come forward boldly and show that they are anxious to help the people who are in great difficulties; and the impression that is prevalent—the unfortunate impression-should be removed by the Central Government by its own action That is by prayer.

Shri Easwara Iyer (Trivandrum): Sir, I would like to put one or two questions. In view of the fact .

Mr Speaker: Hon Members do not follow the Rules of Procedure I do not know why this book is there. Every hon. Member who wants to put a question must have given notice.

Shri Easwara Lyer: My name is there, Sir.

Shri T. B. Vittal Rao: Are we give separate notices. Sir?

Shri Easwara Iyer: In view of the fact that the Central Government has fixed a procurement price for the districts of East Godavari. Godavari, Guntur and Krishna allowed procurement of rice so far as the Kerala State is concerned and only the ceiling price is fixed, since the Kerala Government has no effective machinery to enforce procure ment in another State, what is it that prevents the Central Government from making the procurement and giving it on payment to the Kerala State*

Mr. Speaker; Shr: Ranga

(Kottayam) Shri Maniyangadan Sir, I had given notice.

The Kerala Government would not purchase rice from Andhra. . . .

Mr. Speaker: I have already called Shr. Ranga.

Shri Ranga: Mr. Speaker, Sır, in view of the fact that it should possible for the Kerala State Government as well as the Andhra Government to dear with each other and that in Andhra there are plenty of facilities for storing whatever foodgrains the Kerala Government wants to purchase from the mill-owners and from co-operative marketing why the societies, I do not know Union Government should have thought of themselves going into the market. The misunderstanding among the peasants there is that our Government is somehow very much fond of the Kerala Government for obvious reasons and in that way they 250 subordinating the interests of the agriculturists of Andhra in order to better the interests of consumers. whether they are in Kerala or anywhere else. I would like to know whether the Government of would be willing to come to an agreement with the Government of Andhra in regard to the payment of, if not remunerative price, at least a decept

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enough price so that the peasants would be satisfied—I mean the smaller neonle as well as middle-class people-and at the same time the Kerala consumers would not have the op portunity-the Kerala **Government** also-of continuing their unjust allegation that Andhra peasants Govmill-owners and the Andhra ernment are anxious to profit at the cost of the consumers. May I know whether the Government of would consider these points favourably in the interest of both the producers as well as the consumers and not pursue the policy that they have been pursuing in keeping down the interests of the producers alone order to setuply the political description of the consumers, wherever they may be, in Kerala or elsewhere?

Shri Maniyangadan: It was stated by the Food Minister of Kerala that they could not purchase rice from Andhra because the Central Government would not allow them I want to know whether there was any imposed on the Kerala Government by the Central Government to DUTchase rice from four districts Andhra State Also, the Chief Minister recently at a Press Conference stated that the Southern Zone imposed upon the Kerala State. want to know whether it is a fact I read it in the newspaper (Interruptions.)

Shri Vasudevan Nair: The statement is here; it is wrong.

Shri Rami Reddy (Cuddapah): view of the fact that the procurement price fixed for Andhra rice is commensurate with the cost of production, because all other essential commodities are being sold at a very high price and also because this rise in the price of essential commodities has not been taken into account at procurement the time of fixing the price, may I know if the Central Government which has to procure through its own agency and supply tice to the Kerala Government would zive an enhanced price over and Above the procurement price?

The Deputy Minister of Food and Agriculture (Shri A M. Thomas): Mr. Speaker, I welcome this opportunity to clarify certain matters which are more or less assuming Controversial nature This morning We heard in the radio the charge discrimination against the Government levelled against Centre by no less a person than the Chief Minister of the Kerala There have been other leaders of the barty in power in the State levelling the same charge. Responsible Sons have been making statements in the Press and on the platform to the effect that the Centre is behaving in 4 manner prejudicial to the interest of the Kerala State

What are the real facts? My hon friend has stated that there has been Some mistake m the answer given to the effect that the Central Government was not entering the Andhra markets What was stated in the Answer which is the subject-matter of this discussion is:

"Fresh requisition orders not being issued at present. Requisitioning is resorted to only when substantial stocks of are available with the millers or the stockists but are not offered to the Government."

That is the position of the Central Government At any rate the policy of the Central Government is only to brocure the net surplus of rice will be available in Andhra after Allowing free movement of rice to the baucity areas and also satisfying the heeds of Kerala. The Central Government intends to procure if there is any balance left from the regions in Andhra.

My hon friend has stated that although it has been stated that the [Shri A M. Themas]

Central Government is not entering the Andhra market, more than two lakhs tons of rice have been procured from the four delta districts. It is true that 2,57,000 tons of rice have been procured from Andhre 77,000 tons in 1957 and 180,000 tons in 1958. But, Sir, you will notice that although this quantity has been procured, during the very same period. 1,96,000 tons have been made available to, not only the Kerala Government but the States of Madras and Mysore as well-small quantities to the States of Madras and Mysore. and the major portion has gone Kerala.

Shri Vasudevan Nair: What is the separate figure for Kerala?

Shri A. M. Thomas: I have got separate figures also.

Shri Ranga: More than 50 per cent.

Shri A M. Thomas: In 1958 itself the Kerala State has been given 68 000 tons out of Central stocks, so that what is moved from Andhra outside the zone is a negligible quantity

Shri Vasudevan Nair: There 19 24,000 tons replacement also.

Shri A. M Thomas: Whatever it be—you have not replaced—we have made this quantity available to the Kerala Government

Mr. Speaker: The whole thing has been eaten; replacement will come up later on

Shri A. M. Thomas: Sir, the formation of the southern one has not been given the proper significance in the arguments that have been advanced by my hon. friend This southern zone consisting of the States of Andhra Pradesh, Mysore, Madras and Kerala has been formed mainly with the idea of helping the deficit State of Kerala. It was done inspite of the

opposition from the Andhra Government and inspite of the unwillingness of the State of Madras to have such a zone. Mysore was more or less amenable, but as far as Madras was concerned their case was that Kerala should be cordoned of. Anyhow, Madras was not sympathetic to the idea of the formation of a southern zone, but we persuaded them to accept this arrangement, and it was done mainly with the idea of helping the State of Kerala.

After the formation of the southern zone, you will agree, Sir, that some time is necessary for things to stabilise. It was in the month of July that this southern zone was formed. Even after that, although it was estimated that at this stage the southern zone will be not only self-sufficient , but there will be a little surplus we have been giving to the State of Kerala As I said, the large quantities. southern zone was formed in July. In the month of July itself we gave Kerala State 26,000 tons In August, we gave another 26,000 tons.

Mr. Speaker: What is the total quantity that they require?

Shri A. M Thomas: The total quantity required, according to my hon friend for running fair price shops is 25,000 tons.

Mr. Speaker: Per month?

Shri A M. Thomas: Yes.

Mr Speaker: What is the total quantity supplied by the Central Government?

Shri A. M. Thomas: Now, Sir, we are not giving any further supplies because, according to us, the zone is self-sufficient and since there is movement on private account to Kerala State, if, as a matter of fact, the Kerala Government wants to runthese fair price shops it must purchase rice on its own responsibility and make distribution.

One fact which we have to bear in mind in this connection is that we have to take the price level in the various States in the southern zone In spite of the fact that Kerala is de-Scit the price level in Andhra, Mysore, in Madras and in Kerala is more or less the same

Mr. Speaker: What is the price in Andhra?

Shri A M Thomas: The price in Andhra now ranges from Rs. 17 to Rs 21 or Rs 22 per maund

Mr Speaker: What about Madras?

Shri A. M. Thomas: In Madras it goes to even Rs 23 in certain parts

Mr Speaker: It was Rs 40 Kerala

Minister of Agricul-The Deputy ture (Shri M V. Krishnappa): That · was per bag of two maunds

Mr. Speaker: Therefore, the people in Kerala do not pay more than the people in Andhra

Shri A. M. Thomas: The people m Kerala do not pay more

Shri Vasudevan Nair: That is petty argument of the Ministry The point is, what was the price what is the rise. What is the rise in price? That is the point, because, always in Kerala, traditionally, price is very low there

Shri A. M Thomas: I am replying to the points. There is no use arguing like that

Mr Speaker: Let me put one question. Does Kerala want to have rice cheaper in its own place than even in Andhra?

Shri Vasudevan Nair: Than ın Bengal

Mr. Speaker: I am afraid the hon. Members are forgetting one thing

There are 20 districts in Andhra, while only four districts are surplus, and the other districts are as badly faminestricken as the districts in other States perhaps What is the price in those districts and what is the price Kerala?

Shri Ranga: It is lower in Kerala

Shri A. M. Thomas: The position is this. I may also mention that certain months the price level in Kerala was even lower than the price level in Madras I have got the latest price bulletin

Mr Speaker: What is the price m Chittoor?

Shri A. M Thomas: What my friend wants is, you should not have any regard to the claims of such areas as Chittoor or to the claims of Madras. but just give attention only to the situation in Kerala. That is the position of my friend After formation of the zone, in February, 1958, when things stabilized selves, when the price came down to a reasonable level we reviewed the position During the months of January to June, 1958 the wholesale price of rice in Kerala rose between Rs. 17 and Rs 19 per maund, as compared to Rs 19 to Rs 24 in West Bengal, Rs. 20-25 per maund in Bihar and Rs. 20-26 in Bombay That is for coarse rice; it is not for medium rice.

Shri Vasudevan Nair: What is the meaning of this argument?

Mr Speaker: The argument is that the Central Government is interested in seeing that every part of India gets its due share and is not starved.

Shri Nagi Reddy: Even though a lot of rice is given to Bengal, because of maldistribution their price is rising, and because of proper distribution in Kerala the price is reducing.

Mr. Speaker: Therefore, the Kerala Government must take charge of the Bengal Government also!

Shri V. P. Nayar: Wait till next time.

Shri A. M. Thomas: The position of the Centre vis a vis the other States is this. After the last crop in south was harvested, the price of lice got stabilized and we informed various Governments that hereafter we would not be in a position to make supplies from the Central stocks, but even then in spite of that, the Kerala Government was being supplied rice. when we refused supplies to Madras and Mysore The quantity that has been supplied to the Kerala Government, as stated by me, is 67:8 thousand tons of rice in the current year, whereas, during this period in question, neither the Madras Government, spite of their request, nor the Mysore Government were supplied any rice. In spite of the request made places in Andhra like Chittoor. were not able to supply any rice

Shri Braj Raj Singh (Firozabad). We have already exceeded the time

Mr Speaker: I allowed the hon.

Members to raise a discussion The

Minister must explain

Shri A. M. Thomas: From February the Kerala Government wanted maintain fair price shops, and we told them, "If you want to maintain fan price shops, it would be your own responsibility to have to procure stocks to maintain the fair Drice shops" We have also been helping the Kerala Government to procure rice We issued instructions to procurement officers in Andhra to render all possible assistance to the Kerala Government to make purchases in Andhra and not to requisition any of the stocks purchased by the Kerala Government from any rice mill in Andhra.

Then we also rendered assistance m arranging wagon supply for desmatch of rice from Andhra to Keraia We have also to take into account the movement on private trade account from the Andhra region and also from the Madras region to the State of Kerala. You will notice that by raff-way alone the quantity moved for one year from the districts of Tanjore and Tiruehirapalli in Madras and from the Vijayawada Division in Andhra Pradesh to Kerala amounted to more than three lakh tons. I am not taking into consideration the other heavy movements made by lorries. The Madras Government was complaining about it.

Mr. Speaker: The hon, Minister's contention seems to be that there is sufficient food available for Kerala. The only question is that they want it at a lower price

Shri A. M. Thomas: For that they will have to subsidise it.

Mr. Speaker: They want the Central Government to subsidise it.

Shri A M Thomas: We have told the Kerala Government that as far as we are concerned we are not insisting that they must bear the same burden at the previous Governments were bearing. The previous Governments were giving subsidy to the extent of Rs 1½ crores per year. We have told them, "You bear the burden to the extent of a crore of rupees and if you go above a crore of rupees, we will also share in it"

Shri Ranga: 50 per cent

Shri A M. Thomas: Can there be a more reasonable offer to the Kerala Government than this? Even now, my hon friend is saying, we have to pay Rs 3 or Rs 4 more If they have to pay and subsidise more than a crore of rupees, the Central Government will also share in it

Shri Easwara Iyer: Can we purchase now from the East Godavari, West Godavari and Guntur districts at the open market price?

Shri A. M. Thomas: With regard to this, we have deliberately announced this control price for these districts to maintain prices at a reasonable level in the southern zone

Shri Nagi Reddy: But it is not available at controlled rates It is never available except for Central Government

Shri Thirumala Rao (Kakınada) How much out of this Rs 1 crore subsidy have the Kerala Government saved? They want to save on it and throw the burden on the general taxpayer

Shri A M Thomas I have read in the papers what the Food Minister has said in the Assembly that he was not quite definite about the figure but in another context it seems to have been stated that Rs 40 lakhs they have had to spend

•Mr Speaker What is the price at which they sell at the fair price shops?

Shri A M Thomas At Rs 16 per maund I do not know at what price they are selling now

Mr Speaker They are selling at Rs 16 in Keiala?

Shri A M Thomas Rs 16 i, the price that has been fixed by us to sell the stocks that we make available to the State Government. With regard to the other thing they can stipulate their own price

Shri Vasudevan Nair That is

Shri V P Nayar Central Go ern rgent stocks at Rs 16 and local stocks at Rs 20

Shri A. M Thomas We have fixed these control prices for these Delta regions mainly because we wanted to stabilise prices in the south and to meet the situation arising from the millers hoarding and not releasing their stocks in the open market

Shri Ranga: Why do you again use the wrong word 'hoarding'? When you take it away, it means robbing

Shri A M Thomas: Shri Ranga's complaint is different. That is not the subject matter of the half-in-hour discussion here.

My hon friend's complaint is that the Kerala Government is in a help-The Kerala Governless position ment has entered into some arrangement with the Andhra millers through the good offices of the Andhra Pradesh Government for supply of rice to the Kerala State They could have entered into this arrangement long before They could also have called for tenders for supply of rice within the State or they could have also cured from another region rather than from these Delta regions

Shri Vasudevan Nair What is your objection? What is the objection of the Central Government to give rice at controlled rates?

Mr Speaker It is Andhra's objection (Interruption) We have heard sufficiently

Shri A M Thomas. In short what my hon friend wants is that the Kerala Government should be given favourable treatment

Shri Vasndevan Nair' No no

Shri A M Thomas. which we are not in a position to give to other States within the zone

l submit

Mr Speaker What about Madraand Mysore' Have they to procure in Andhra or are they supplied'

Shri A M Thomas: They are not supplied

Mr Speaker. Are they supplied any rice by the Centre or are they also obliged to procure some quantity in the open market or elsewhere in the same zone?

Shri A. M Thomas: If they want. they have to procure: we are not supplying them anything

Mr Speaker: Nothing is supplied to them?

Shri A. M. Thomas: No

Mr. Speaker. As is supplied to Kerala?

Shri A. M. Thomas: No (Interruption)

Mr Speaker. Let him conclude

Shri A. M Thomas: This 15 the lean season and naturally the prices are high With the arrival of the new crop, the situation may improve When the prices are a little high, what Kerala Government and my friends of the Communist party want is, to just absolve themselve of ail responsibility and put the b'ame on the Centre When the price stabilised itself and there was or less a comfortable position February to July and when we were experiencing a situation one of the most difficult in recent years in the States in the North what the Kerala Government as well as the Communist party were saving was as disclosed by their resolution in Amritsar, pointing out how the Kerala Govern ment has handled the food problem the Centre has made a muddle of itand it has hopelessly failed, whereas the Kerala Government has succeeded Let them take credit, have absolutely no objection, for the formation of the Southern zone and for making things easier for the free flow of rice to Kerala Let them take credit, I have no objection When they are experiencing some difficulty in the matter of prices and other things, then they put the blame on the Centre and they want to absolve themselves of the responsibility. That is the position

I have not got the time The pro seedings at Amritsar are there It was m last April or May (Interruption)

Mr Speaker: Order, order They have by their own statement said that they are absolutely well off

Rice in Andhra

Shri Nagi Reddy: What we said was, because of proper distribution the prices m Kerala were better than in any other State

Shri M. V Krishnappa: Even without the Communists, things are much better in Madras and Mysore

Shri Nagi Reddy: Take credit

Shri A M. Thomas. It was on the 5th April 1957 that the Communist party came to power in Taking stock of the situation after one year they were of opinion that things were all right. What they said was like this

"Even in normal years, there is scarcity during the lean months of June and July This year it was much worse because of the price rose all over the country the Government by timely effective steps had been to a great extent able to save the situation

Then they say -they also take credit-

"Extension of fair price shops, introduction of family identity cards etc, had kept the during the lean months this year at levels more or less the same or even lower than in previous years and this while prices had shot up in the other States to unpreceden ted heights"

Shri Nagi Reddy. Which other States did not do?

Shri A. M Thomas: This was Is it the case that after one year, the Central Government is discriminating against Kerala?

Shri Vasudevan Nair: We are prepared to give the credit to Shri A. M Thomas Please give us rice

Shri A. M. Thomas: Since we are in some difficulty in these lean months it is said that the Central Government is discriminating against Kerala I have it to the House to judge whether there is any substance in the arguments advanced by my friends

I do not think it is necessary to take the time of the House. My hon. friends' points are absolutely devoid of any merit. Whatever was possible for the Centre to do, it has done It has never shirked its duty or ponsibility.

Mr. Speaker: The Food Minister comes from Kerala. He won't let it down.

Shri Nagi Reddy: We expect so.

Mr. Speaker: The House will stand adjourned sine die.

18.35 hrs.

The Lok Sabha then adjourned. sine die